

**Central Administrative Tribunal
Principal Bench**

**CP No.779/2015
OA No.3825/2014**

New Delhi, this the 27th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

SI Devender Kumar
No.4883-D, PIS No. 28891283
S/o Shri Harpal Singh
R/o A-177, Pocket E, LIG Flats
GTB Enclave, Dilshad Garden
Delhi-110093. Applicant.

(By Advocate : Shri Aamir Shaikh for Shri Sourabh Ahuja)

Vs.

1. Mr. Alok Kumar Verma
Commissioner of Police, Delhi Police
Police Head Quarters, IP Estate
MSO Building, New Delhi.
2. Mr.R.A. Sanjeev
Deputy Commissioner of Police, Delhi Police,
(Establishment), PHQ, IP Estate,
MSO Building, New Delhi. Respondents.

(By Advocate : Ms. Sangita Rai for Ms. Sangeeta Tomar)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt petition is filed alleging that the respondents did not implement the order passed by this Tribunal on 07.08.2015 in OA No.3825/2014. The CP has undergone several stages. On 16.05.2017, it was brought to the notice of the Tribunal that the Supreme Court, in

Diary No.14846/2017 directed vide its order dated 09.05.2017 that the contempt proceedings be deferred, and on the next date of hearing, i.e., 28.09.2017, the contempt case was adjourned *sine die*.

2. It is represented that the SLP is still pending. Once the Hon'ble Supreme Court has passed the order directing deferment of the contempt proceedings, question of any further steps being taken in this contempt case does not arise.

3. We, therefore, close the contempt petition, leaving it open to the applicant to pursue the remedies depending on the outcome of the SLP.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/pj/